

In the Central Administrative Tribunal  
Calcutta Bench

CA No. 439 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Smt. Rina Majumdar

Vs.

Post

For the Applicant : None

For the Respondents: Mr. B. Mukherjee, Ld. Advocate

Heard on : 8-7-98

Date of Judgement : 8-7-98

O R D E R

When the case is ~~taken~~ up for admission, it is found that on last occasion i.e. 21.4.98 none appeared on behalf of the applicant and it is also found that the applicant was directed to amend the petition. But that has not yet been done. So, application is dismissed for default of the applicant.

( D. Purkayastha )  
Member (J)